



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. .... 156 .... of 2004  
Applicant (s) ... Prakash Sethi .... Respondent (s) Union of India ....  
Advocate for Applicant (s) Mr. Achintya Das .... Advocate for Respondent(s) ....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>D.P.O. of BSOB filed. for Registration.</p> <p><u>DR</u> 29.4.04</p> <p><u>DR</u> 29.04.04</p> <p><u>DR</u> 28.4.04</p> <p>For Admonition &amp; Inform order - copy served.</p> <p><u>DR</u> 29.4.04</p>	<p><b>REGISTER</b></p> <p><u>DR</u> 28.4.04</p> <p>Order dated 30.4.2004</p> <p>Heard Shri A.Das, learned counsel for the applicant and Shri R.C.Rath, learned Standing Counsel (on whom a copy of O.A. has been served) appearing on behalf of the Respondents and perused the records.</p> <p>It is the case of the applicant that while working as Head Signal, Balasore was rendered surplus and consequently was redeployed as Sr. Asst. Guard, Balasore, with effect from</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

27.4.2001. Now by order dated 2.4.2004 (Annexure 3) the Respondents have transferred ~~and~~ posted him at Kharagpur under CHC/KGP in ~~his~~ existing capacity, scale and pay on administrative interest against an existing vacancy. Aggrieved by this order, he has filed representation dated 6.4.2004 before the Sr. Divisional Operations Manager, (Res. No. 3) praying therein for his retention as Sr. Asst. Guards, Balasore. It has been submitted by the learned counsel for the applicant that the said representation has not yet been disposed of. This being the fact of the case, in our considered view, it would meet the ends of justice, if we issue direction to Res. 3 to dispose of the said representation of the applicant within a period of three weeks from the date of receipt of this order. Ordered accordingly.

We make it clear that in case the applicant has not yet been relieved from his present post, he should not be relieved till the representation, as aforesaid, is disposed of by Res. 3 within the time stipulated above.

The O.A. is disposed of as above at the stage of admission. No costs.

Send copies of this order, along with copies of the notice, to Respondents (particularly to Res. 3) for compliance and free copies of the order be given to both the sides.

*Subrata Roy*  
VICE-CHAIRMAN

*S. D.*  
MEMBER (JUDICIAL)